



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 3355/2019**

**New Delhi this the 13<sup>th</sup> December, 2019**

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR MEMBER (A)**

Abhay Kumar Thakur, Aged-47 Year, B  
S/o Lt. Umesh Chandra Thakur,  
Working as Manager (Tender) in  
Railway Land Development Authority  
(On deputation), New Delhi  
R/o Flat No. 250/7B, Railway Officers Enclave,  
P. K. Road, New Delhi.

.....Applicant

(By Advocate: Sh. Yogesh Sharma)

**Versus**

1. Union on India through the Secretary,  
Ministry of Railways, Railway Board,  
Rail Bhawan, New Delhi.
2. The General Manager,  
Northeast Frontier Railway,  
Maligaon, Guwahati-11
3. The Vice-Chairman,  
Rail Land Development Authority,  
IRCON office Building, Safdarjung Station,  
Moti Bagh, New Delhi-21

.....Respondents

(Sh. Samarjeet Singh, Legal Advisor, Deptt. Representative)

**ORDER (ORAL)**

**BY HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)**

Learned counsel for the applicant submits that the relief sought after in this OA has been granted by the



respondents. Therefore, the applicant does not want to pursue this OA further and wants to withdraw it. He prays that the OA having become infructuous be dismissed as withdrawn.

The OA is accordingly dismissed as withdrawn

**(PRADEEP KUMAR)**  
**MEMBER (A)**

**(JUSTICE VIJAY LAKSHMI)**  
**MEMBER (J)**

/pinky/